

Company: Sol Infotech Pvt. Ltd.

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Date: 24/08/2025

Ravindranath N Vs

Court: National Company Law Tribunal, Bengaluru Bench

Date of Decision: Dec. 22, 2021

Acts Referred: Insolvency & Bankruptcy Code, 2016 â€" Section 7, 12, 19, 30(6), 31, 33(1), 33(2), 33(5), 34(1), 52, 56 Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation 2016 â€"

Regulation 32, 39B, 39C, 39D

Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 â€" Regulation 4(2), 12

Hon'ble Judges: Ajay Kumar Vatsavayi, Member (J); Manoj Kumar Dubey, Member (T)

Bench: Division Bench

Advocate: Ravindranath Narayana Rao,

Final Decision: Disposed Of

Judgement

Ajay Kumar Vatsavayi, Member (Judicial)

I.A No.152/2021

1. \tilde{A} , This application has been filed by Mr. Ravindranath Narayana Rao, the Resolution \tilde{A} , \tilde{A} , Professional \tilde{A} , \tilde{A} , of \tilde{A} , M/s. \tilde{A} , \tilde{A} , Alpine \tilde{A} , Wineries

Ã, Ã, Private Ã, Limited (Corporate Ã, Ã, Debtor) Ã, Ã, under Ã, Ã, Section 33(2) Ã, Ã, of Ã, the Ã, Ã, Insolvency Ã, Ã, and BankruptcyÃ, Code, 2016

forÃ, passingÃ, anÃ, orderÃ, ofÃ, LiquidationÃ, inÃ, the matterÃ, of AlpineÃ, WineriesÃ, PrivateÃ, Limited (CorporateÃ, Debtor) andÃ, to

appoint the Liquidator for initiation of Ã, Liquidation process of Ã, the Corporate Debtor etc.

2. Ã, CP (TB)Ã, No.286/BB/2019Ã, filed under Section 7Ã, of theÃ, Insolvency and BankruptcyÃ, Code, 2016Ã, byÃ, ""M/s. PridhviÃ, AssetÃ,

ReconstructionÃ, and Securitisation Ã, Ã, Company Ã, Limited" Ã, Ã, to Ã, initiate Ã, Ã, Corporate Ã, Insolvency ResolutionÃ, ProcessÃ,in Ã,(short

`CIRP') againstÃ, M/s. AlpineÃ, Wineries PrivateÃ, LimitedÃ, wasÃ, admittedÃ, on 17thÃ, December 2019 and Mr.Ravindranath.NÃ, wasÃ,

appointedÃ, asÃ, InterimÃ, ResolutionÃ, Professional (IRP).

3. Ã, The facts of the case, briefly stated, are that, the public announcement was made inÃ, Form A on 19.12.2019Ã, (AnnexureÃ, B)Ã, inÃ,

EnglishÃ, andÃ, in Kannada newspapers and the Committee of Creditors was constituted by the IRP with Operational Creditors of the corporate

Debtor.

4. Ã, The members of the Committee at the first meeting held on 10.01.2020 confirmed the appointment of Interim Resolution Professional (IRP)Ã, as

ResolutionÃ, Professional (RP). Subsequently, RPÃ, appointed registered valuersÃ, forÃ, the determination ofÃ, liquidationÃ, value ofÃ, the

Corporate Debtor in accordance with provisions of the code.

9. TheÃ, Hon'ble NCLAT,Ã, in Praveen Kumar Nand Kumar v.VSL Securities PvtÃ, Ltd.Ã, inÃ, CAÃ, No.1/2020Ã, inÃ, CA No.308/2000,dated

09.06.2020, observed as under:-

Likewise, the decision of the COG recommending liquidation of the corporate debtor after proper evalution of the assets and liabilities of corporate debtor with

no Resolution Plan forthcoming would be a business decision falling within the domain of commercial wisdom of the COG which is not amenable to judicial

review"".

- 10. Ã, We have carefully considered the submissions made in the application by the Resolution Professional and have also perused the records.
- 11. Ã, The relevant provisions of Sections 33(1) and 33(2) of the Code are as follows:-
- 33. Initiation of liquidation .-
- (1) Where the Adjudicating Authority, ââ,¬
- (a) before the expiry of the insolvency resolution process period or the maximum period permittedÃ, for completion ofÃ, the corporate insolvency resolutionÃ,

processÃ, under section 12Ã, orÃ, the fastÃ, track corporateÃ, insolvency resolution processÃ, underÃ, section 56, asÃ, the case may be, does not receive a

resolution plan under sub-section (6) of section 30; or

- (b) rejects the resolutionÃ, plan under section Ã, 31 for the Ã, noncompliance of the requirements specified therein,it shall
- (i) pass an order requiring the corporate debtor to be liquidated in the manner as laid down in this Chapter;
- (ii) issue a public announcement stating that the corporate debtor is in liquidation; and
- (iii) require such order toÃ, be sent toÃ, the authorityÃ, with which the corporate debtor is registered
- 5. Ã, At the second meeting ofÃ, CoC held on Ã, 7.02.2020, the RPÃ, invited ExpressionÃ, ofÃ, Interest (EOI) in FormÃ, G byÃ, publishingÃ, in

Financial Express (English) Ã, and Ã, Hosadiganta (Kannada) Ã, Ã, on 27.02.2020. Ã, Ã, In response to the publication of Form G, RP received two

Expressions of Interest(s) till the date of submission of EOI.

6. Ã, At the fifth meeting held onÃ, 15.06.2020, the COC decided to consider extension of time for submission of plan and to ratify theÃ, Expression

incurred by RP.Ã, Further, in the sixth meeting held onÃ, 11.09.2020, the COC members decided to consider extension of time for submission of plan

and to ratify the Expenses incurred by RP,Ã, exclusion of time for High Court Stay 84 days and exclusion of time for Lock Down period of 77 days.

7. Ã, At the 11th meeting held on 22.12.2020, the RP updated the members of theÃ, COC,Ã, thatÃ, heÃ, hadÃ, receivedÃ, furtherÃ, threeÃ,

ExpressionsÃ, of Interest (E0I). Ã, Further, at the 14th meeting held on 23.02.2021, the Resolution Professional Ã, informed Ã, the Ã, Ã, COC

 \tilde{A} , members \tilde{A} , about \tilde{A} , taking \tilde{A} , over \tilde{A} , the possession of the plant of the Corporate Debtor in the Malavalli Taluk. At the \tilde{A} , 15th meeting held on \tilde{A} ,

12.3.2021 the COC accepted the claims of VATÃ, departmentÃ, andÃ, BESCOMÃ, Department.Ã, Further, thisÃ, Tribunal ordered additional 60

days and gave a deadline to complete the CIRP on 20.04.2021.

8. Ã, AtÃ, the Ã, 16thÃ, meeting Ã, held on 20.04.2021 the membersÃ, ofÃ, the COC decided to liquidate theÃ, CorporateÃ, Debtor and furtherÃ,

ratified theÃ, fee payable to Valuers and also ratified the expenses of RP. Ã, Ã, Copy of the minutesÃ, of the 16thÃ, COCÃ, meetingÃ, isÃ,

attachedÃ, asÃ, AnnexureÃ, IÃ, toÃ, the application.Ã, Further, in the 17t11Ã, meetingÃ, held on sameÃ, dayÃ, i.e. 20.04.2021 Ã, the Ã, COC

Ã, passed Ã, a resolution Ã, to Ã, appoint the RP as Liquidator of theÃ, Corporate Debtor. Ã, Ã, Copy of theÃ, minutesÃ, of the Ã, 17th COC meeting

is attached as Annexure - J to the applir-"

(2)Where Ã, the Ã, resolution professional, Ã, Ã, at Ã, any Ã, Ã, time Ã, during Ã, the corporateÃ, insolvency resolution process butÃ, beforeÃ, confirmationÃ, of

resolution plan,Ã, intimates the Adjudicating Authority of the decision ofÃ, the committee ofÃ, creditorsÃ, to liquidate the corporate debtor, the Adjudicating

Authority shall pass a liquidation order as referred to in sub-clauses (i), (ii) and (iii) of clause (b) of sub-section (1).

12. Ã, Prescribed period for filing application- In the present case, the Ã, Ã, applicationÃ, underÃ, SectionÃ, 7Ã, of theÃ, InsolvencyÃ, andÃ,

BankruptcyÃ, Code, 2016Ã, wasÃ, admittedÃ, on 17.12.2019Ã, andÃ, theÃ, periodÃ, ofÃ, 180Ã, daysÃ, were completed on 14.06.2020. Further,

from the CIRP period of the Corporate DebtorÃ, 161 Ã, days were excluded on account of stay granted by the Hon'ble High Court and on account of

lockdown due to COVID-19 and also further 90 days of extension was granted by this Adjudicating Authority vide Order dated 27.11.2020 in IA.

Ã, No 476/2020, Ã, therefore the Ã, time limit for completion of CIRP stood extended to 20.02.2021. The IA.No.47/2021 filed byÃ, theÃ, ResolutionÃ,

ProfessionalÃ, seeking toÃ, extendÃ, theÃ, CIRP periodÃ, byÃ, 60 days more was dismissed by this Adjudicating AuthorityÃ, on 19.02.2021.

Further, Ã, as per the Ã, order dated 19.03.2021 Ã, in Ã, IA.N0.81/2021 Ã, this Adjudicating AuthorityÃ, excludedÃ, theÃ, timeÃ, of theÃ, CIRPÃ,

inÃ, respectÃ, of the Corporate DebtorÃ, byÃ, 60 days, therefore, afterÃ, excludingÃ, 60 days'Ã, time period, the CIRP has expired on 20.04.2021

and the present application is filedÃ, on 14.06.2021, i.e,Ã, after theÃ, expiry of theÃ, CIRP period.Ã, Hence,Ã, this application shall be considered

under Section 33 (1), but not under Section 33 (2).

13. Ã, AppointmentÃ, of Liquidator - SectionÃ, 34Ã, (1)Ã, of theÃ, CodeÃ, provides that whereÃ, theÃ, Adjudicating AuthorityÃ, passesÃ,

anÃ, orderÃ, forÃ, liquidationÃ, of the Corporate Debtor under Section 33, the Resolution Professional appointed for theÃ, CIRPÃ, shall,Ã, subject

toÃ, submissionÃ, of writtenÃ, consent,Ã, actÃ, as the Liquidator for the purpose of Liquidation.Ã, Shri Ravindranath Narayana Rao,Ã,

ResolutionÃ, ProfessionalÃ, withÃ, RegistrationÃ, No Ã, 'BI/IPA-min view of the satisfaction of the conditions provided under Section 33 (1) Ã, of

the Code, the Corporate Debtor M/s. Alpine Wineries Private Limited is directed to be liquidated in the manner as laid down in Chapter III of the

Code. Some of the directions are noted as under:

i. Ã, That as per Section 33 (5) of the Code and subject to Section 52 of theÃ, code,Ã, noÃ, suit orÃ, otherÃ, legalÃ, proceedingsÃ, shallÃ, beÃ,

instituted against the corporate Debtor;

Provided that a suit or other legal proceedings may be instituted by the Liquidator on behalf of the Corporate Debtor, with the prior approval of the

Adjudicating Authority;

ii That the provisions of sub-section \tilde{A} , (5) \tilde{A} , of Section \tilde{A} , 33 \tilde{A} , of the \tilde{A} , Code shall \tilde{A} , \tilde{A} , not \tilde{A} , \tilde{A} , apply \tilde{A} , to \tilde{A} , \tilde{A} , legal \tilde{A} , proceedings \tilde{A} , \tilde{A} , in

Ã, Ã, relation Ã, Ã, to Ã, Ã, such transactionsÃ, asÃ, mayÃ, beÃ, notifiedÃ, byÃ, theÃ, CentralÃ, GovernmentÃ, in consultation with any financial

sector regulator; and

iii That this order of liquidation under Section 33 of the Code shall be deemed to be a notice of discharge to the officers.Ã, employees and workmen of

the Corporate Debtor, except when the business of Ã, the Corporate Debtor is continued during the liquidation process by the Liquidator; and

iv. Ã, ThatÃ, allÃ, theÃ, powersÃ, of theÃ, BoardÃ, of Directors,Ã, keyÃ, managerial personnel and the partners of the Corporate Debtor, as the

case mayÃ, be, shallÃ, ceaseÃ, toÃ, haveÃ, effectÃ, and shallÃ, beÃ, vestedÃ, inÃ, the Liquidator; and

v.Ã, ThatÃ, the personnel ofÃ, the Corporate Debtor shall extend all Ã, assistance and cooperation to the Liquidator as may be required byÃ, himÃ,

inÃ, managingÃ, the affairsÃ, ofÃ, the CorporateÃ, Debtor and provisionÃ, ofÃ, Section 19 of theÃ, CodeÃ, shallÃ, applyÃ, inÃ, relationÃ, to

voluntary \tilde{A} , liquidation \tilde{A} , process \tilde{A} , as \tilde{A} , they \tilde{A} , apply \tilde{A} , in \tilde{A} , relation \tilde{A} , to liquidation process with the substitution of \tilde{A} , reference \tilde{A} , 'o the liquidator

for references to the Interim Reso 001/2017-2018/IPA-P00645/11099 \tilde{A} , has \tilde{A} , filed \tilde{A} , the \tilde{A} , written \tilde{A} , consent dated 04.05.2021. The Law

Researcher of this Tribunal has checked the credentials of proposed Liquidator and nothing adverse has been found on record. Ã, Therefore, Shri

Ravindranath Narayana Rao is appointed as the Liquidator.

14. Ã, Regulation 39B, 390 and 39D in the Insolvency and Bankruptcy Board of Ã, IndiaÃ, (InsolvencyÃ, ResolutionÃ, ProcessÃ, forÃ, CorporateÃ,

Persons)Ã, Regulations, 2016Ã, have been inserted by Notification No.Ã, IBBI/2019-20/GN/REG/048 dated 25.07.2019.Ã, Relevant Ã, aspects Ã, in

Ã, this Ã, respect Ã, are Ã, examined hereunder

a. Ã, Ã, Liquidation Ã, Cost Ã, concern Ã, [Regulation Ã, 39B Ã, of IBBI Ã, (Insolvency Resolution Process forÃ, Corporate Persons) Regulation

2016]Ã, -The liquidation cost shall be met as per Regulation 2A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations

2016.

b.Ã, Assessment ofÃ, Sale as a going concern [Regulation 39C ofÃ, IBBI Ã, (Insolvency Resolution Process for Corporate Persons) Regulation 2016

The Liquidator shall follow the Regulation 32 of the IBBI (LiquidationÃ, Process) Regulations, 2016Ã, whileÃ, sellingÃ, theÃ, assetsÃ, of the

Corporate Debtor, if no compromise or arrangement succeeds or sale as going concern fails.

c. Fees Ã, Ã, of Ã, the Ã, Ã, Liquidator [Regulations 39D Ã, Ã, of Ã, IBBI (Insolvency Resolution Ã, Ã, Process Ã, Ã, for Ã, Ã, Corporate Ã, Ã, Persons)

Ã, Ã, Regulations, 2016] RegulationÃ, 4Ã, (2)Ã, of theÃ, InsolvencyÃ, andÃ, BankruptcyÃ, BoardÃ, of India (Liquidation Ã, Process)

Ã, Regulations, 2016. Ã, The Ã, fee Ã, payable Ã, to Ã, the LiquidatorÃ, isÃ, asÃ, perÃ, RegulationsÃ, 4(2)Ã, of theÃ, IBBIÃ, (LiquidationÃ,

Process) Regulation,2016

15.Ã, Pending applications, if any,Ã, and its effects - The Learned Counsel for the Applicant has stated that there is no pending application)re any

Tribunal of law or any other authority or any other Tribunal

vi. Ã, That the Ã, Liquidator Ã, shall Ã, publish Ã, public Ã, announcement in Ã, accordance with RegulationÃ, 12 of the Insolvency and Bankruptcy

Board ofÃ, IndiaÃ, (Liquidation Process) Regulations 2016 and in Form B of Schedule II of these Regulations within five days from receipt of this

order calling upon the stake holders to submit their claims as on liquidation commencement date and provide the last date \tilde{A} , for \tilde{A} , submission \tilde{A} , of

claimÃ, whichÃ, shallÃ, beÃ, 30Ã, daysÃ, fromÃ, the liquidation commencement date.

vii. Ã, ThatÃ, theÃ, announcementÃ, shallÃ, beÃ, publishedÃ, inÃ, accordanceÃ, with Regulation 12(3) of the Insolvency and Bankruptcy Board of

India (Liquidation Process) Regulation 2016.

viii. Ã, ThatÃ, inÃ, accordanceÃ, withÃ, Regulation Ã, 13 of theÃ, InsolvencyÃ, and BankruptcyÃ, Board ofÃ, India (Liquidation Process),

Regulations, 2016,Ã, theÃ, 'Liquidator' shallÃ, file his preliminary report withinÃ, 75 daysÃ, andÃ, toÃ, fileÃ, regularÃ, progressÃ, reportsÃ, asÃ,

perÃ, Regulation 15 every fortnightly thereafter.

- 17. Thus I.A No. 152 of 2021 stands disposed of.
- 18. Copy of this order be supplied to the counsel for the Liquidator as well as toÃ, theÃ, RegistrarÃ, of Companies,Ã, BengaluruÃ, forthwith.
- Ã, Ã, TheÃ, Registry isÃ, also directed to send a copy of this order to the Liquidator at his e-mail addre,-